

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

IB-1089/ND/2019

IN THE MATTER OF:
M/s. TUF Metallurgical

...PETITIONER

Vs.

M/s. Albus India

...RESPONDENT

Section
Under Section 7 of IBC

Order delivered on 09.08.2019

Coram:
SHRI. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

Present: Mr. Karan Gandhi, Mr. Akshat Bajpai, Mr. Vidhan,
Ms. Gauri P. Desai and
Ms. Harshita Dhingra, Advocates for respondent
Dr. M.K. Pandey, Advocate for applicant
Mr. S.K. Bhatt, IRP for applicant

ORDER

Heard the counsel for the Insolvency Professional. Having perused the record. The chartered Accountant Mr. Pardeep Kumar Jain may be issued notice to appear before the Tribunal in person along with books accounts relating to the years 2017-18, 2018-19 of the Corporate-debtor which he has stated to be audited.

Mr. Karan Gandhi, Advocate appeared for corporate debtor and agreed to file vakalatnama within next three days and also for filing reply within week's time.

(Annu)

IRP has submitted an application for extension of time of 90 days, having considered the reasons stated in the application the extension of time for a period of 90 days is granted and the IRP is also directed to take all steps quickly in the matter. Post the Matter to 3rd September, 2019.

-sd-

(V.K. Subburaj)
Member (T)

sd-

(P.S.N. Prasad)
Member (J)